

FORM B**PUBLIC ANNOUNCEMENT**

Regulation 12 of the Insolvency and Bankruptcy Board of India Liquidation Process Regulations, 2016.

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S Mohan Motors Udyog Private Limited.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/S Mohan Motors Udyog Private Limited
2.	Date of incorporation of corporate debtor	31/10/1986
3.	Authority under which corporate debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50300WB1986PTC041458
5.	Address of the registered office and principal office (if any) of corporate debtor	Ground Floor 242/1A, A P C Road Kolkata -700004, West Bengal , India
6.	Date of closure of Insolvency Resolution Process	08/10/2021
7.	Liquidation commencement date of corporate debtor	08/10/2021, But Liquidation order has been communicated by the ERSTWHILE RP on 06 th November 2021.
8.	Name and registration number of the insolvency professional acting as liquidator	Abhit Kumar Singh IBBI/IPA-001/IP-P02380/2021-2022/13564
9.	Address and e-mail of the liquidator, as registered with the Board	Abhit Kumar Singh 289 G T Road, Vishnu Vatika, Flat-1A, Block-4, Belur, Howrah-711202. West Bengal Email :- abhit1981@hotmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Abhit Kumar Singh 289 G T Road, Vishnu Vatika, Flat-1A, Block-4, Belur, Howrah-711202. West Bengal Email :- abhit1981@hotmail.com
11.	Last date for submission of claims	05/12/2021

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of liquidation of the **M/S, Mohan Motors Udyog Private Limited** on 08/10/2021 *date of passing of order of liquidation under section 33 of the Code.*

The stakeholders of **M/S, Mohan Motors Udyog Private Limited** are hereby called upon to submit their claims with proof on or before 05/12/2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Abhit Kumar Singh

IBBI/IPA-001/IP-P02380/2021-2022/13564

Date : 06/11/2021,

Place :- Howrah